

1948, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 1st June, 1963, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.22 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTEENTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 20th April, 1963."

Mr. Speaker: Motion moved:

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 20th April, 1963."

Several Hon. Members rose—

Mr. Speaker: If they want to discuss it, there is a time limit of five minutes that has been laid down in the rules for each Member. Shri S. M. Banerjee,

Shri Hari Vishnu Kamath (Hoshangabad): Rule 290. The total is half an hour.

Mr. Speaker: Yes. It is not for Shri Banerjee that I am saying it, but it is for other Members.

Shri S. M. Banerjee (Kanpur): My submission is, the time allotted for the

Official Languages Bill is 12 hours and as you have the discretion it may be increased by three hours more. That is one thing. Secondly, we were told that the report of the Vivian Bose Commission is not being discussed or if it is to be discussed, only five hours are being allowed to it. I submit with all humility. . . .

Mr. Speaker: Does it come under this?

Shri S. M. Banerjee: It is not in this.

Mr. Speaker: It is a different question. I will allow him that opportunity. But let us confine the remarks first to the items that are contained in this report.

Shri S. M. Banerjee: I want to finish the whole thing.

Mr. Speaker: Shri Kamath.

Shri Hari Vishnu Kamath: Mr. Speaker, Sir, I submit for your consideration that the time allocation for all the three items listed in this report is, with all respect, grossly inadequate. I shall refer to these three items only. I will briefly dispose of the last two, first. The Demands for Excess Grants should get at least two hours, and not one hour. Item 2—the Government of Union Territories Bill—was referred to a Joint Committee and it has come back to the House with certain definite changes, important changes, recommended by the Committee. I submit, therefore, that the time allocation should be increased from six hours to at least 10 hours for this Bill.

Then I take up the first item. I am taking it up last. It is a most important item. Unfortunately, the Official Languages Bill has raised a very acute controversy not merely in the House but in the country outside. I would have been happy and the House would have been happy, I am sure, if the Government had thought better of it and referred the Bill for consideration by a Joint

[Shri Hari Vishnu Kamath]

Committee of both the Houses. It could have been discussed in the calm and cool atmosphere of the Committee; it would have been better. . . .

Mr. Speaker: That is a different thing.

Shri Hari Vishnu Kamath: If that cannot be done, I submit that the time allocation is very, very inadequate. It should be increased from 12 hours to at least 16 hours if not 20 hours.

Mr. Speaker: There was a proposal of 15 hours by Shri S. M. Banerjee. Does he agree to that?

Shri Hari Vishnu Kamath: No, Sir. I want more than that.

Shri U. M. Trivedi (Mandsaur): The time given for Official Languages Bill should be increased at least to 18 hours. It should not be 12 hours, because it is raising a great deal of controversy, and many Members will have to participate in the discussion.

Dr. L. M. Singhvi (Jodhpur): One matter which I want to raise and which is not in this report is that, there was a definite assurance given, now that the other matters have been exhausted,

Mr. Speaker: We could dispose of the amendments, the suggestions about the points contained in the report, first.

Dr. L. M. Singhvi: In that case, so far as the matters raised in the report are concerned, my submission is this. The Constitution Amendment Bill should certainly receive more time.

Mr. Speaker: It is not here in the report. So far as Mr. Kamath's point regarding the Demands for Excess Grants is concerned, I have always got the discretion of allowing 1 hour more. So, he should not worry. If it is required, I will use that discretion.

So far as the Government of Union Territories Bill is concerned, the unanimous decision was that 6 hours would do. There is one difficulty which I must point out. None of his party representatives was present there. We sent special messengers also. The Members were there in the Central Hall.

Shri Hem Barua (Gauhati): We were holding our party meeting, Sir.

Mr. Speaker: I was just going to say the same words, as Mr. Hem Barua said, that they were holding their party meeting.

Shri Hari Vishnu Kamath: It was fixed earlier.

Mr. Speaker: If they had fixed that earlier, they should have given intimation to us earlier, so that this might have been adjusted. They did not give us any information. They held their own meeting just at the same time when we were holding this meeting. We did not know about their meeting, while they knew that our meeting was being held.

Shri Hari Vishnu Kamath: I thought my colleague, Mr. Dwivedy, had given the intimation, Sir. I am sorry.

Mr. Speaker: So far as the Official Languages Bill is concerned, 12 hours have been proposed. We had earlier also in the Business Advisory Committee fixed two days tentatively. Day before yesterday we met and we thought that 12 hours would be enough. A demand has been made that it should be increased to 15 hours, 16 hours or 18 hours.

Shri Hem Barua: Mr. Kamath said "if not 20 hours".

Mr. Speaker: If it is preceded by "if", we can omit both "if" and "20". We are only left with 12, 15 or 16 hours.

Shri U. M. Trivedi: I suggested 18 hours.

Mr. Speaker: I would only suggest to the hon. Members that if they agree to 15 hours, I can make that amendment and then also, I can keep one hour with me, if it is really needed at that moment.

Some Hon. Members: Yes.

Mr. Speaker: With this modification, I will put the motion.

Shri Hari Vishnu Kamath: What about the Government of Union Territories Bill?

Mr. Speaker: I will request him to give up that demand. I will now put the motion to the vote of the House, with the modification I have suggested already.

The question is:

"That this House agrees with the Sixteenth Report of the Business Advisory Committee presented to the House on the 20th April, 1963, as modified."

The motion was adopted.

Mr. Speaker: The House will take up further consideration of...

Shri H. N. Mukerjee (Calcutta Central): Sir, you had already assured Mr. Banerjee that you would allow him to raise his point about the Vivian Bose Commission's report.

Mr. Speaker: I am sorry; Mr. Banerjee.

Shri S. M. Banerjee: Sir, previously it was decided that 12 hours would be given to the discussion of the Vivian Bose Commission's report. Even that time was considered less. Now I understand—I speak subject to correction—that only 5 hours are being given and that it should go over to the next session. My submission is that since this matter has engaged the attention of the entire country, the country expects some verdict from Parliament on this matter. Sir, we are

prepared to sit even on Saturday. The entire report should be discussed. Let us sit for another day. I would also request the Minister, through you, Sir, that the report of the Attorney General and Mr. Justice Viswanatha Sastry should be made available to the Members of this House. I am sorry that nothing has been done about it. I have a fear and apprehension that the report is being shelved for the next session.

Shri Satya Narayan Sinha: That sub-committee's report has not been received yet. How can it be made available now?

Dr. L. M. Singhvi: Sir, an assurance was given repeatedly by the various Ministers of the Government that definite measures will be taken to bring before the House an official resolution in respect of public sector undertakings. In the first instance, the Minister of Parliamentary Affairs said that the Minister of Commerce and Industry would give us a definite indication of the Government's intention to bring forward that resolution for the creation of a Joint Committee.

Sir, the hon. Minister of Commerce and Industry, when he was questioned about this after the discussion on the Demands relating to his Ministry, was unable to give a definite indication of the Government's decision in this matter. We would like to know whether it is going to be shelved and postponed from one session to another, for how long it is going to be done like that and whether it is going to be left in this animated suspense for ever?

Mr. Speaker: Could the Minister say something about the Committee on Public Undertakings?

Shri Satya Narayan Sinha: I do not know whether my colleague, the Minister of Commerce and Industry said that this thing would come up in this session. I think, unfortunately, I was not present on that occasion. Anyway, I would consult the Government on this point.

Mr. Speaker: He may look into it.

Shri Daji (Indore): Sir, we would like to know your decision on the point raised by Shri Banerjee.

Mr. Speaker: About the discussion on the Vivian Bose Report, I am just going to disclose to the House how we felt when we were discussing this question of allotment of time to this business in the Business Advisory Committee. Of course, we were very much tight with the amount of time available. Therefore, we had thought that—this was the opinion and no decision—the other House shall discuss it threadbare, we also would start the discussion and devote five or six hours that we had left at our disposal and then we might continue this discussion during the next session also, and we might devote more time like that. There was no time that we could find during this session. Therefore it was that we thought that at least six hours we will devote this time and as much in the next session as possible. We also thought that when the other House had also discussed it, the purpose for which the Members wanted this discussion would also be served by our discussing it here for six hours, and if we desire we can spend some more time in the next session. That was the real view.

Shri H. N. Mukerjee: I realise that. But my submission is that this matter of the Vivian Bose Commission Report is before the country and after a certain amount of tussle with the Government this House got the advantage of having copies supplied to Members. There has already gone abroad an impression in the country that unconscionable delay is taking place as far as Parliament is concerned in discussing this report which has been there for quite some time. I do not quite understand why you, Sir, as the Speaker of this House, could countenance such ideas as that the other House would have a greater opportunity at least in point of time to discuss this report and that might con-

ceivably be a consideration in getting us to be fobbed off with very much lesser time. I submit in all humility..

Mr. Speaker: That was not the intention.

Shri H. N. Mukerjee: I wish to make my position clear, and I am sure that is the position of the entire House. This House is the House of the people elected by the people, a House to which alone the Ministers are responsible. This is the House which has not only the prior right constitutionally but also morally, spiritually and psychologically to have the priority of right regarding this kind of thing (*Interruption*). From that point of view, only the other day the Minister for Parliamentary Affairs....

Mr. Speaker: My views are already known on this point, I have expressed them so many times. Therefore, I should not be brought in, because I have expressed it so many times here.

Shri Ranga (Chittoor): The whole trouble is because of the prior understanding, or whatever it is, that this session should come to an end on the 4th. I do recognise the strength of feeling expressed by my hon. friend, Shri Mukerjee, in regard to this particular matter. I think it is only fair to this House as well as to the country as a whole that we should have that discussion once for all, whether you have it for 8 hours or 12 hours or for 15 hours. I would really beg of you, Sir, to use your good offices with the Government to see, if necessary, that we meet on Monday and complete this discussion so that the country would know what this House feels about this particular matter. Already a very large section of patriotic and morally-minded industrialists have dissociated themselves from this report and from what it contains and also what it connotes by refusing themselves to continue their membership of the Federation of Indian Chambers of Commerce and Industry.

Shri A. C. Guha (Barasat): Sir, whatever may be the time given, I do not think the debate should be left unfinished and continued from this session to another session. If there is no time then the debate may not be started. The debate should be concluded in this session if at all taken up.

Mr. Speaker: If that is the desire of the House, let me know what the Government has to say.

Shri Ranga: Where is the difficulty in sitting for one more day?

Shri Satya Narayan Sinha: As you have yourself explained, Sir, the suggestion did not come from the Government. As you know, it was some of our hon. friends from the Opposite side who suggested this. I made my position perfectly clear. So far as Government is concerned, we are committed for 12 hours, but other considerations weighed there.

Shri Ranga: What are those considerations? Sit on the 6th and be done with it.

Mr. Speaker: Order, order.

Shri Satya Narayan Sinha: Unfortunately, my hon. friend was not present there. But a representative of his party was present. He may ask him what happened there and how it happened there.

Mr. Speaker: That was a suggestion made by one of the members. Now I am also being accused that I countenance such ideas. That was the only escape we found at that moment.

Shri Satya Narayan Sinha: The hon. House must know that it did not come from Government. I made my position perfectly clear, and I am sure, Sir, you will bear me out. The Government did not say that the time for discussion should be curtailed. It was a suggestion made by hon. Members that we may discuss it for 5 or 6 hours in this session and it may be

carried over to the next session. I said, if that suited their convenience, we can do like that and we decided that the House must adjourn on the 4th.

Shri Ranga: Why? Is there anything special (*Interruptions*)?

Shri Satya Narayan Sinha: Why? It was scheduled like that. If the House wants that the time of 12 hours should be adhered to and we must finish this discussion during this session . . .

Shri Ranga: What for?

Shri Satya Narayan Sinha: What for? You do not want the discussion? The hon. Member does not follow anything and then goes on commenting.

Mr. Speaker: He is only repeating what Professor Ranga said, and then also he objects and asks "What for?".

Shri Satya Narayan Sinha: That is the trouble. Even when I agree with him, he says I am disagreeing (*Interruption*).

Mr. Speaker: Order, order.

Shri Satya Narayan Sinha: So, Sir, we will see. If the House has to sit on Monday, we will sit on Monday also.

Shri Hari Vishnu Kamath: By your leave, Sir, may I seek guidance from you on a matter that I raised on Saturday? On Saturday, I brought to your notice a Press report to the effect that the import policy statement was to be made by the Government outside when the House is in session. Has the decision been changed now?

Mr. Speaker: That is being done today, I suppose.

Shri Hari Vishnu Kamath: In the House?

Mr. Speaker: In the House. We will go now to the next item.

Shri H. N. Mukerjee: I am sorry to interrupt you, Sir, but the Minister for Parliamentary Affairs, as far as I can make out, said that he was agreeable to the House sitting on Monday.

Mr. Speaker: The House shall have 12 hours for this discussion. Whatever ways are there will be looked into, and it would be known to the House whether we will sit on Monday or not.

Shri H. N. Mukerjee: We can take a decision here and now.

Mr. Speaker: Hon. Members want 12 hours for this discussion. Whether we sit on Monday or take out some business that is already put down, it is their job to find out.

Shri H. N. Mukerjee: When in the name of the Deity are we going to find out?

Mr. Speaker: This is their job. Why should hon. Members get anxious about it?

Shri H. N. Mukerjee: We shall have to find out how long we are to stay in Delhi.

Shri Satya Narayan Sinha: I would let the House know tomorrow.

Shri U. M. Trivedi: The hon. Minister was saying just now that he was agreeable to our sitting on Monday.

Mr. Speaker: If it is necessary he shall have to agree because he has to find out 12 hours.

Shri U. M. Trivedi: That is not my submission. What I say is, if he has agreed, where is the question of finding out now?

Shri Ranga: We are not quite sure whether he is saying 'yes' or 'no'. He is saying 'yes' and 'no' at one and the same time.

Mr. Speaker: Hon. Members desire that they must have 12 hours and

a conclusive discussion on this during this session. That they have been assured. Whether the Government now decides to sit on Monday or whether it takes out some business that is already fixed, it is their job.

An Hon. Member: Take the Language Bill out.

Mr. Speaker: When he says that he would let the House know tomorrow, where is the harm?

12.39 hrs.

SUPER PROFITS TAX BILL, 1963—
Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Morarji Desai on the 20th April, 1963, namely:—

"That the Bill to impose a special tax on certain companies be taken into consideration."

Out of 3 hours allotted for this Bill 50 minutes have already been taken up and 2 hours and 10 minutes now remain.

Shri Daji (Indore): Sir, the Super Profits Tax Bill has now been amended almost beyond recognition, and it is hardly what it was before the present set of amendments were moved. The logic behind this measure, as was stated by the hon. Finance Minister himself, is that up to now our tax structure bears no relation to profits earned. It was to correct this imbalance, a very real imbalance, in our fiscal system that the super-profits tax was brought in. It was estimated to collect some amount, which was a gross under-estimation, and we, from this side of the House, and Members of the other side of the House also, pointed out that the collections would be much higher. Anyway, that is not the important point. The important point was the principle behind the Bill. Following the discussions on the budget, I could see